

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P (Cr.) No. 288 of 2019**

Shanker Chandra Gorai @ Shankar Chandra Gorai .... . Petitioner(s).

Versus

1. State of Jharkhand
2. The Sub-Divisional Magistrate, Dhalbhum, Jamshedpur
3. Girija Prosad Singh Sardar
4. Bishnupada Gorai
5. Amulya Ratan Gorai
6. Sanjay Gorai
7. Bhairab Gorai
8. Jaladhar Gorai
9. Swapan Gorai
10. Bhagyadhar Gorai @ Kachu Gorai .... . Respondent(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. Sanjay Kumar Pandey, Advocate

FOR THE STATE : Mr. Suresh Kumar S.C (L &C)

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05/25.06.2020

In this application, petitioner has prayed to direct the respondent to expedite the proceeding in Misc. Case No. 778 of 2018. The aforesaid Misc. case is pending before Sub-Divisional Magistrate, Dhalbhum, Jamshedpur and is under Section 107 Cr.P.C.

In view of the order which I intend to pass it is not necessary to issue notice to private respondents nor it is advisable to call for counter-affidavit.

Considering the fact that proceeding under Section 107 Cr.P.C is pending since long, I direct S.D.M, Dhalbhum, Jamshedpur to conclude Misc. Case No. 778 of 2018 within a period of two months from the date of receipt/production of copy of this order. It is made clear that if any of the parties do not cooperate, the Magistrate can proceed ex-parte.

With the aforesaid observation, the instant petition stands disposed of.

**(ANANDA SEN , J)**